

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

14(ND)2013

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2018.**

**NAME OF THE COMPANY: M/s. Sidharth Gupta V/s. Rekha Gupta & Ors.**

**SECTION OF THE COMPANIES ACT: 397-398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
<b>Present:</b>		Mr. Saurabh Kalia, Mr. Palash Agarwal, Mr. Rahul Ahuja, Advocates for the Petitioner None for the Respondent.		

**ORDER**

Despite service of notice on the respondent, none has appeared on this behalf. They are, therefore, proceeded ex-parte.

The grievance of the petitioner in this case is in respect of appointment of Respondent No. 2 as a Director and for unauthorizedly alienating the assets of the Respondent Company. It is submitted that a sale had been executed in respect of the immovable property belonging to the respondent company, which only on account of intervention of the Hon'ble High Court of Delhi, was set aside. The parties do not appear to see eye to eye. It is submitted that there are no statutory compliances nor any General Body Meeting held or any records maintained. Though, the term of the illegally appointed Additional Director has

(Dilshad)

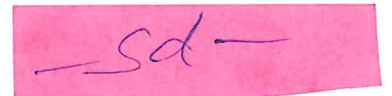


lapsed due to operation of law, there is business being done by the Respondent Company. It is submitted that the petitioner-applicant has been excluded from taking part in the affairs of the respondent Company. Under such circumstances since there is a complete deadlock, learned counsel prays for grant of relief under Section 242 of the Companies Act, 2013.

Synopsis be filed. To come up on 31<sup>st</sup> October, 2018.



**(Deepa Krishan)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**